

CC No. 320/2019

CBI VS. Vishav Deep Bansal & Ors.

09.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-3 Anuj Saxena and A-5 Lieon Pinto along with Sh. Satyabeer Singh Advocate.

Sh. Sumit Rajput Ld. Counsel for A-1 Vishav Deep Bansal, A-2 Gopal Krishan and A-4 Vinod Singh.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **05.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/09.09.2020

C.C. No. 118/19

CBI VS. V. K. JOLLY & ORS.

09.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.
A-1 V. K. Jolly along with Sh. Pradeep Dabas Advocate.
Sh. I. D. Vaid and Sh. Dhruv Sehrawat, Ld. Counsel(s) for A-2 D. K. Malhotra.
A-3 Bhupinder Singh alongwith Sh. V. K. Kalra Advocate.

Matter was at the stage of final arguments.

Today the matter is fixed for filing of written arguments on behalf of A-3 Bhupinder Singh.

Written arguments filed by Ld. Counsel for A-3 through email. Reader is directed to supply the copy of the same to Ld. PP for CBI and Ld. Counsel for A-1 and A-2 on their email addresses.

Let the matter be fixed for further arguments if any on **30.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/09.09.2020

CC No. 119/19

CBI VS. V. K. Jolly & Ors.

09.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly with Sh. Pradeep Dabas Advocate.

Sh. I. D. Vaid and Sh. Dhruv Sehrawat Ld. Counsel(s) for A-2 D. K. Malhotra.

A-3 Sumit Arora alongwith Sh. Sundeep Srivastava, Advocate.

Matter was at the stage of final arguments.

Part arguments advanced by Sh. Sundeep Srivastava, Ld. Counsel for A-3.

Let the matter be fixed for further arguments on behalf of A-3 on

21.09.2020.

Ld. Counsel for the accused persons and Ld. PP for the CBI are directed to file the written submissions and to give the consent of their clients that they are agreeable for final disposal of the case through their written submissions and virtual arguments.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)

Special Judge, PC Act, CBI-04,
RADC/ND/09.09.2020